

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 568 of 2019**

**IN THE MATTER OF:**

**Empress Place Owners Association**

**.....Appellant**

**Vs.**

**Chitra Srinivas & Anr.**

**.....Respondents**

**Present :**

**For Appellant: Ms. Khushboo Mittal, Advocate**

**For Respondents: Mr. Arjun D.Singh, Mr. Ishaan George, Advocates for R-1**

**With**

**Company Appeal (AT) (Insolvency)No. 569 of 2019**

**Levantine Heights Apartment Allottees Association**

**.....Appellant**

**Vs.**

**Chitra Srinivas & Anr.**

**.....Respondents**

**Present :**

**For Appellant: Ms. Khushboo Mittal, Advocate**

**O R D E R**

**12.09.2019** - Due to paucity of time, the matter could not be taken up.

Post the appeals on **24<sup>th</sup> September, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Kanthi Narahari]  
Member (Technical)

ss/sk